

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Review Petition No. 23/RP/2020
in
Petition No. 188/AT/2020**

Coram:

**Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member**

Date of Order: 22nd June, 2021

In the matter of:

Review Petition under Section 94(1) (f) of the Electricity Act, 2003 read with Regulation 17 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking review of the order dated 18.3.2020 passed in Petition No. 188/AT/2020.

And

In the matter of

Punjab State Power Corporation Limited
The Mall, Patiala,
Punjab – 147 001

.....Review Petitioner

Vs

1. NTPC Limited,
Scope Complex,
Core-7, Institutional Area, Lodhi Road,
New Delhi – 110 003.
2. Ministry of New and Renewable Energy,
Block 14, CGO Complex, Lodhi Road,
New Delhi – 110 003.
3. Sprng Vayu Vidyut Private Limited,
Unit No. FF-48 A, First Floor Omaxe Square,
Plot No. 14, Jasola District Centre,
New Delhi – 110 025.
4. Clean Wind Power (Jaisalmer) Private Limited,

201, Third Floor, Okhla Industrial Estate, Phase- 3,
New Delhi – 110 020.

5. Kutch Wind Farm Development Private Limited,
02, El Tara Building Orchid,
Avenue Road, Hiranandani Gardens, Powai,
Mumbai.

6. Uttar Pradesh Power Corporation Limited,
Shakti Bhawan, 14 Ashok Marg,
Lucknow – 226 001.

.....Respondents

Parties present:

Shri Anand Ganesan, Advocate, PSPCL

Ms. Swapna Seshadri, Advocate, PSPCL

Shri Amal Nair, Advocate, PSPCL

ORDER

The Review Petitioner, Punjab State Power Corporation Limited ('PSPCL') has filed the instant Petition under Section 94(1)(f) of the Electricity Act, 2003 seeking review of the Commission's order dated 18.3.2020 in Petition No. 188/AT/2020 with the following prayers:

“(a) admit the present review petition;

(b) review the order dated 18/03/2020 passed by this Commission on the limited issue of fixing of trading margin and fix the trading margin at Rs. 1 paise per unit;

(c) Pass such other further order(s) as the Commission may deem just in the facts of the present case”

2. Review Petition was called out for virtual hearing on 18.6.2021. During the course of hearing, the learned counsel for the Review Petitioner submitted that the wind power developer has terminated the Power Purchase Agreement entered into with the Respondent No. 1, NTPC on the basis of which the back-to-back Power Supply

Agreement had been entered into between the Review Petitioner, PSPCL and NTPC. Accordingly, the present Review Petition has become infructuous and no longer survives.

3. Taking on record the submissions made by the learned counsel for the Review Petitioner, the Review Petition No. 23/RP/2020 is disposed of as having become infructuous.

Sd/-
(I.S. Jha)
Member

sd/-
(P.K. Pujari)
Chairperson